

RULINGS BY THE CHAIR—Contd.**Non-listing of Short Duration Discussion on unprecedented spurt in violence in Gaza and West Bank Area of Palestine in today's agenda papers***...(Interruptions)...***श्री नरेश अग्रवाल** (मध्य प्रदेश): माननीय उपसभापति जी ...**(व्यवधान)**...MR. DEPUTY CHAIRMAN: Let me finish papers to be laid. ... *(Interruptions)*...
Let me finish papers to be laid.**श्री नरेश अग्रवाल**: माननीय उपसभापति जी, मेरा प्वाइंट ऑफ ऑर्डर है...**(व्यवधान)**...MR. DEPUTY CHAIRMAN: Point of order! ...*(Interruptions)*...DR. V. MAITREYAN (Tamil Nadu): There cannot be a point of order during laying of papers. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: What is your point of order?

श्री नरेश अग्रवाल: माननीय उपसभापति जी, आप कल की सदन की कार्यवाही देख लीजिए, जब सदन की कार्यवाही समाप्त हुई या जब सदन उठा, उससे पहले आपने यह रूलिंग दी थी कि विदेश मंत्री जी ने एक पत्र भेजा था, उस पत्र पर हम अभी निर्णय नहीं ले पाए हैं और निर्णय लेने के लिए हमें समय चाहिए। इसके लिए आपने सदन को स्थगित कर दिया था। चूंकि वह निर्णय कल नहीं लिया जा सका, इसलिए उसी निर्णय के कारण कल सदन स्थगित हुआ, हम लोगों के कारण सदन स्थगित नहीं हुआ।

श्रीमन् आज सुबह चेयरमैन साहब ने उस पत्र पर निर्णय ले लिया।

MR. DEPUTY CHAIRMAN: No, no. No discussion on Chairman's ruling. ...*(Interruptions)*... No, discussion on Chairman's ruling. ...*(Interruptions)*...**श्री नरेश अग्रवाल**: श्रीमान्, जो सदन की कार्यवाही का हिस्सा है, मैं उसी को कोट कर रहा हूँ। वह सदन की प्रॉपर्टी है, इसीलिए तो यह औचित्य का प्रश्न बन गया है, इसीलिए यह प्वाइंट ऑफ ऑर्डर बना है।

श्रीमन्, आज चेयरमैन साहब आए और चेयरमैन साहब ने विदेश मंत्री जी के पत्र को स्वीकार नहीं किया। इसका मतलब यह हुआ कि हम वहीं स्टैंडस्टिल हो गए, जो कल का एजेंडा था। वह एजेंडा उसी समय आज का एजेंडा हो गया, जिस समय चेयरमैन साहब ने विदेश मंत्री के पत्र को रिजेक्ट किया।

इसके बाद नेता सदन के एक पत्र जिक्र हुआ। नेता सदन ने कहा है कि इसे किसी और दिन ले लिया जाए।

श्रीमन् जब वह एजेंडा पहले ही स्टैंडस्टिल हो गया, तो पहले उसी पर निर्णय होना चाहिए। जब विदेश मंत्री जी का पत्र आदरणीय चेयरमैन साहब ने रिजेक्ट किया, तो सदन की कार्यवाही वहीं से शुरू की जानी चाहिए। इसके बाद अगर कोई निर्णय बदलना है, तो उसके लिए सदन को ध्वनि मत से निर्णय लेना पड़ेगा, इसका यही एक तरीका है। लेकिन, श्रीमन् सदन का ध्वनि मत से निर्णय नहीं लिया गया।

श्रीमन्, इसी बीच हमने रूल 267 में भी एक नोटिस दिया। आप रूल 267 पढ़ लीजिए, उसमें बड़ा स्पष्ट दिया हुआ है कि किसी भी नियम को निलम्बित करने के लिए चेयरमैन साहब कैसे प्रोसीजर का पालन करेंगे।

श्रीमन्, हमारा कहना यह है कि अगर एजेंडा वहीं पर स्टैंडस्टिल कर रहा है, तो आपके पास केवल दो ऑप्शंस हैं। एक ऑप्शन तो यह है कि या तो उसी पुराने एजेंडा को मानकर, वहीं से प्रक्रिया शुरू करवा दी जाए और आप गाज़ा पट्टी वाली इश्यू पर बहस करवा दें। यदि ऐसा नहीं होता, तो रूल 267 के अनुसार आप हाउस में रेज़ोल्यूशन रख दें, उसके बाद यदि आप चाहें तो ध्वनि मत से उसे पास करवाएं अथवा उस पर वोटिंग करवा दें। कैसे भी आप उसे पास करवा सकते हैं। श्रीमन्, यदि आप ऐसा करते हैं, तो शायद ज्यादा उचित होगा। इस पर हमें आपकी रूलिंग चाहिए।

SHRI V. P. SINGH BADNORE (Rajasthan): Sir, is this a challenge to the ruling of the Chairman? ...*(Interruptions)*... Sir, is this a challenge to the ruling of the Chairman? ...*(Interruptions)*...

DR. V. MAITREYAN: Sir, is Rule 267 still relevant now at this stage? ...*(Interruptions)*...

SHRI P. RAJEEVE (Kerala): Sir, as per yesterday's List of Business, after the Question Hour, the Short Duration Discussion was listed. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Mr. Rajeeve, please don't comment on hon. Chairman's ruling. ...*(Interruptions)*...

SHRI P. RAJEEVE: No, Sir. Nothing on that, Sir. But, Sir, after an item of business, fixed for a particular hour, is disposed, or, before the normal hour of adjournment of the House, any item in the List of Business, which have remained, may be taken up ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Where are you reading from?

SHRI P. RAJEEVE: Sir, this is interpretation by Kaul and Shakdher. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: That is interpretation. Okay.

SHRI P. RAJEEVE: Rule 29, Sir. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Agreed. That is interpretation.

SHRI P. RAJEEVE: So, first you take up the issue. Our notice is there. It is for suspension of the rules and to take up this issue. Firstly, Sir, let us take up the issue of attack on people of Gaza. It should be taken up now itself.

MR. DEPUTY CHAIRMAN: Okay. Sharad ji.

श्री शरद यादव (बिहार) : माननीय उपसभापति जी, मैं इसमें एक ही विनती करना चाहता हूँ। यदि कल के बिज़नेस में नहीं आता, तो यह मामला आगे भी लिया जा सकता था। मैं आपके माध्यम से चेयरमैन साहब से विनती करना चाहता हूँ कि इसे टालने में देश के आर्थिक और सामाजिक हित जुड़े हुए हैं। सर, वेस्टर्न एशिया से हमारा कोई एक दिन का रिश्ता नहीं है। इस सरकार से मेरी एक विनती है कि यह एक ऐसा मामला है कि अगर यह नहीं आता, तो मेरे जैसा आदमी कोई आग्रह नहीं करता। इसके आने के बाद ऐसी विकट परिस्थिति हो गई है कि अगर इसको टालेंगे तो हमारे हित में नहीं है, आपके हित में शायद है, क्योंकि सरकार आपके हाथ में है। तो हमारा सदियों पुराना जो रास्ता है, जो पॉलिसीज़ हैं, हमारे सारे हित वेस्टर्न एशिया से जुड़े हुए हैं। इसलिए, मेरी विनती है कि आप शाम को इस पर डिबेट करा दीजिए, सरकार उसका जवाब दे देगी। यह कोई बहुत बड़ी बात नहीं है। हम लोग यह नहीं कह रहे हैं कि आप सब कुछ बदल दें, लेकिन इस पर हम लोगों को अपनी आवाज़ तो जरूर उठानी चाहिए। हम और ज्यादा कुछ कर भी नहीं सकते। हम तो इतना ही कर सकते हैं कि दुनिया में और देश में हम अपनी पार्लियामेंट के जरिए, इस सदन के जरिए मैसेज दे दें। तो जो मैसेज है, उस पर आप कोई फैसला मत करिए, लेकिन यह तो जरूर करिए कि आज शाम को हम लोग बैठ जाएं और बैठ कर इस पर फैसला कर लें। आप मेरी विनती सभापति जी को जरूर convey कर दीजिए।

सूचना और प्रसारण मंत्रालय के राज्य मंत्री; पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के राज्य मंत्री; और संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री प्रकाश जावडेकर) : सर, आज चार बजे बी.ए.सी. की मीटिंग है। ...*(व्यवधान)*...

SHRI D. RAJA (Tamil Nadu): Sir, in fact, there was Question No. 142 against my name. It is my question relating to the fishermen. ...*(Interruptions)*... No, no; listen to me. ...*(Interruptions)*... Despite that, the issue of Palestine people, our policy towards western Asia was raised. It shows the importance of the issue.

MR. DEPUTY CHAIRMAN: What is your point?

SHRI D. RAJA: My question is ...*(Interruptions)*... My question is, we have been discussing this since yesterday. By this time, we could have discussed the issue. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Okay, okay. That is all right. ...(*Interruptions*)...

SHRI D. RAJA: Mr. Deputy Chairman, Sir, please listen to me for a minute.

MR. DEPUTY CHAIRMAN: I have to give a ruling.

SHRI D. RAJA: My question is, everybody is aware of the rules.

MR. DEPUTY CHAIRMAN: I have to give a ruling to Mr. Naresh Agrawal.

SHRI D. RAJA: Sir, let me finish, please. Everybody is aware of rules and everybody has interpretation of rules. My point is very simple. ...(*Interruptions*)... Why can't the Government agree for a meaningful discussion on this issue ...(*Interruptions*)... and let the House function? ...(*Interruptions*)... We are all for the House functioning. ...(*Interruptions*)... This is what we are saying. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Shri Yechury, what is your point?

SHRI SITARAM YECHURY (West Bengal): Sir, the pointed issue is a question of Short Duration Discussion on what is happening in West Asia and all of us have our opinion on it. The hon. Chairman has given a ruling. We are all obliged to accept that ruling. You yourself, Sir, yesterday said that you have to accept the ruling but you can question the ruling. I am using that prerogative which you have granted on this floor, and it is on record. I am just reading it where you have said that objections can be raised. Sir, the question is the following. ...(*Interruptions*)... This issue was listed in the Revised List of Business. All of us are aware that the Revised List of Business cannot come to be circulated unless there is prior agreement of the Government as well. ...(*Interruptions*)... That means the Government had agreed at one point of time. After agreement of the Government, the Government has changed its mind. Now, the question is, under the Constitution of India, that created both these Houses of Parliament, the Parliament and the Legislature has its own independence like the independence of the Judiciary. The Executive, that is, the Government is accountable to this Legislature, but the Government cannot influence what is to be discussed by this Legislature. What is to be discussed is ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Okay. It is clear. I got your point.

SHRI SITARAM YECHURY: Sir, please listen. ...(*Interruptions*)... Let me complete, Sir. ...(*Interruptions*)... The point that I am making is that this is an issue the world is seized with. The hon. Prime Minister, in the recent BRICS Summit, is a signatory to a Declaration of the BRICS, where they have condemned the Israeli

attack on the Gaza. The United Nations has given a Report where it said that 75 per cent of those killed are civilians. Forty-six are children; twelve of them are below the age of 5 years. ...*(Interruptions)*...

Sir, Italy has condemned it; Germany has condemned it; the BRICS has condemned it. Now, the point is ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Okay. Please ...*(Interruptions)*... I understood your point. ...*(Interruptions)*...

SHRI SITARAM YECHURY: It is the sovereign right of the Indian Parliament to discuss. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I got your point. ...*(Interruptions)*...

SHRI SITARAM YECHURY: The Government can! It is their job. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I got your point. I will give a ruling on what you said. ...*(Interruptions)*...

SHRI SITARAM YECHURY: Therefore, the Government's reversal of the position has to be explained to the Parliament. ...*(Interruptions)*... They have to explain to the Parliament why they have taken this position. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: You have made your point. Now, take your seat. Mr. Sukhendu Roy, do you have anything new to say? ...*(Interruptions)*...

SHRI SUKHENDU SEKHAR ROY (West Bengal): Sir, I have a very small submission to make. None of us is disputing the ruling. I am just referring to the ruling. In view of the ruling, it seems beyond doubt that the objection raised by the hon. External Affairs Minister yesterday was not sustainable. But as a resultant effect, the discussion could not be held yesterday. Therefore, propriety demands that the discussion be held today. ...*(Interruptions)*... And this is the sense of the House. I would request the Government also to concede to the discussion. What is wrong in it? ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Mr. Sukhendu Roy, I got your point. Now, let me make things clear. ...*(Interruptions)*... Now, let me have my say. ...*(Interruptions)*...

श्री सत्यव्रत चतुर्वेदी: उपसभापति जी ...*(व्यवधान)*...

श्री विजय गोयल: उपसभापति महोदय ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: I have called him to speak. I will allow you. ...*(Interruptions)*... Because I have called him already, let him speak. ...*(Interruptions)*... I will give you a chance to speak. ...*(Interruptions)*...

श्री प्रेम चन्द गुप्ता (झारखंड): उपसभापति महोदय ...(व्यवधान)...

श्री उपसभापति: गुप्ता जी, इसके बाद आपको मौका दिया जाएगा। ...(व्यवधान)... अब आप बोलिए। ...(व्यवधान)... Please sit down.

SHRI PREM CHAND GUPTA: I am also a Member of this House. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No, no. It can't go into a discussion. ...*(Interruptions)*...

श्री विजय गोयल: उपसभापति महोदय, हम आज और कल, दो दिन से सदन में देख रहे हैं कि जो भी सदस्य खड़ा होता है, वह कहता है कि मैं चेयरमैन की रूलिंग को मान रहा हूँ, लेकिन मानता कोई भी नहीं है। इसके बाद बोलते हैं और हाउस को एडजर्न करा देते हैं। जब आपने एक बार क्वेश्चन ऑवर शुरू करा दिया, तो उसको ही आगे चलना चाहिए। हम लोगों के बहुत महत्वपूर्ण मामले हैं, जीरो ऑवर है, क्वेश्चन ऑवर है और सरकार अभी चर्चा से भाग नहीं रही है। सरकार ने सिर्फ इतना कहा है कि हम सही समय पर चर्चा करा लेंगे, तो इस सदन का इतना महत्वपूर्ण समय खराब करने की आवश्यकता क्या है?...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Now, please let me give my ruling. ...*(Interruptions)*...

श्री विजय गोयल: वह बोलेंगे और एडजर्न कराएंगे, बोलेंगे और एडजर्न कराएंगे, ऐसे नहीं चलने वाला है। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Mr. Gupta ...*(Interruptions)*...

श्री विजय गोयल: उसी बात को बार-बार रिपीट करते हैं। ...(व्यवधान)...

SHRI SITARAM YECHURY: Sir, I wish to make one point. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: You have already made your point. I would give my ruling. ...*(Interruptions)*...

SHRI SITARAM YECHURY: Sir, if this House is being disrupted, it is because the Government is disrupting the House. ...*(Interruptions)*...

श्री उपसभापति: गुप्ता जी, आप बोलिए।

श्री प्रेम चन्द गुप्ता: उपसभापति महोदय, मैं आपके सामने चेयर को भी और बड़ी पार्टियों को भी सब्मिट करना चाहूंगा कि छोटी पार्टियों को भी मौका मिलना चाहिए। ...**(व्यवधान)**... That's nice of you. ...**(Interruptions)**...

श्री उपसभापति: जरूर मिलेगा।

श्री प्रेम चन्द्र गुप्ता: श्रीमान् जी, यह बहुत ही गंभीर विषय है। पूरी दुनिया में इस विषय को लेकर एक किस्म की चिंता का माहौल बना हुआ है। हमारे प्रधानमंत्री जी ने ब्राजील में इस रेजोल्यूशन के ऊपर सिग्नेचर भी किए हैं। पैलेस्टाइन में जिस प्रकार से जेनोसाइड हो रहा है, एक तरफ बमबार्डिंग करके बूढ़े, बुजुर्गों, बच्चों और महिलाओं का ...**(व्यवधान)**... मान्यवर, यह हाउस सुप्रीम है, यहां आप जिस विषय के ऊपर चर्चा कराना चाहें, आप उस पर चर्चा करा सकते हैं। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Okay. Now, I have to give my ruling. ...**(Interruptions)**...

श्री प्रेम चन्द गुप्ता: मान्यवर, अगर हम इस समय चूक गए, तो इतिहास कभी भी हमें माफ नहीं करेगा। इस विषय के ऊपर सबसे पहले चर्चा होनी चाहिए, आपके माध्यम से चेयरमैन साहब से मेरा यह अनुरोध है।

SHRIMATI KANIMOZHI (Tamil Nadu): Sir, I wish to make just one point. ...**(Interruptions)**...

SHRI NARESH AGRAWAL: Sir, she is the lone lady Member ...**(Interruptions)**...

DR. V. MAITREYAN: Sir, I want to ...**(Interruptions)**...

MR. DEPUTY CHAIRMAN: I know that because she stood up, you would also stand up! ...**(Interruptions)**...

DR. V. MAITREYAN: No, Sir; it is not like that. ...**(Interruptions)**...

SHRIMATI KANIMOZHI: Sir, many times during the discussions inside and here, you have promised that the sense of the House will be taken and that would be preceding every other decision which is made. But I think the sense of the House is very clear, and yet...

MR. DEPUTY CHAIRMAN: I would give my ruling.

THE LEADER OF THE OPPOSITION (SHRI GHULAM NABI AZAD): Sir, before you give your ruling, I would like to say something.

MR. DEPUTY CHAIRMAN: After Mr. Chaturvedi, I would call you.

श्री सत्यव्रत चतुर्वेदी: सर, इस सदन के सामने दो बड़े बुनियादी और महत्वपूर्ण सवाल विचार के लिए हैं। पहली बात, क्या हम किसी ऐसे विषय पर चर्चा मांग रहे हैं, जिस पर आज से पहले संसद के दोनों सदनों में कभी चर्चा न हुई हो? यह ऐसा विषय तो है नहीं। हमने भी इस सदन में और उस सदन में, दोनों में इस विषय पर और ऐसे अन्य विषयों पर अनेक बार चर्चा की है, तो आज क्यों इस विषय पर चर्चा करने से सरकार कतरा रही है?

दूसरी बात, जो कि इससे भी बड़ा प्रश्न है, श्रीमान्, हमारे संविधान में एकजीक्यूटिव, लेजिस्लेचर और ज्यूडिशियरी, ये जो हमारी डेमोक्रेसी के तीन बुनियादी स्तंभ हैं, इन तीनों के अधिकार और कर्तव्य बहुत अच्छी तरह से परिभाषित हैं।

MR. DEPUTY CHAIRMAN: I will give my ruling. ...*(Interruptions)*...

श्री सत्यव्रत चतुर्वेदी: इन अधिकारों को, जो हमारे लेजिस्लेचर के अधिकार हैं ...*(व्यवधान)*... सर, कृपा करके मुझे शान्ति से अपनी बात कहने दें। सर, प्रश्न यह नहीं है कि हम इस विषय पर चर्चा करें या किस अन्य विषय पर चर्चा करें, प्रश्न यह भी नहीं है कि इसे आज करें या कल करें, बल्कि प्रश्न यह है कि क्या लेजिस्लेचर के अधिकारों को एकजीक्यूटिव ओवररूल कर सकती है?

श्री उपसभापति: ऐसा कुछ नहीं हुआ है। I will explain it.

श्री सत्यव्रत चतुर्वेदी: इस सदन के सदस्यों के पास चर्चा करने के जो बुनियादी अधिकार हैं, क्या उनको हम केवल इनके भरोसे गिरवी रख देंगे?

MR. DEPUTY CHAIRMAN: It is not like that ...*(Interruptions)*... I cannot allow everybody.

श्री सत्यव्रत चतुर्वेदी: श्रीमान्, मैं देश का और इस सदन का ध्यान एक गम्भीर बात की तरफ दिलाना चाहता हूँ कि इतने कम समय के अंदर एक के बाद एक...*(व्यवधान)*... सर, सुनिश्चिता...*(व्यवधान)*...

श्री उपसभापति: हो गया। ...*(व्यवधान)*...

श्री सत्यव्रत चतुर्वेदी: सर, इतने कम समय के अंदर इस सरकार ने इस देश के एक-एक करके सभी इंस्टीट्यूशंस को डिसरिस्पेक्ट किया है। ...*(व्यवधान)*... यूनिवर्सिटीज को, ज्यूडिशियरी को ...*(व्यवधान)*... और अब यह सरकार पार्लियामेंट को भी डिसरिस्पेक्ट करना चाहती है।...*(व्यवधान)*... हम इस इंस्टीट्यूशन को सम्मान देना चाहते हैं। ...*(व्यवधान)*... हम चाहते हैं कि इस विषय के ऊपर पहले चर्चा होनी चाहिए।...*(व्यवधान)*...

श्री उपसभापति: अब आप बैठिए। Dr. Maitreyan, what is your point?

श्री सत्यव्रत चतुर्वेदी: इस इंस्टीट्यूशन के सम्मान को बरकरार रखना हमारी जिम्मेदारी है और उस जिम्मेदारी को हम पूरी शिद्दत के साथ पूरा करेंगे।

MR. DEPUTY CHAIRMAN: Dr. Maitreyan.

DR. V. MAITREYAN: Sir, I want to make my position very clear at the outset.

MR. DEPUTY CHAIRMAN: Help me in solving this. You are my friend. You help me in solving this.

DR. V. MAITREYAN: Yes, Sir. I strongly condemn the killing of innocent civilians, citizens wherever they are in this world whether they are in Palestine or whether they are in Lanka. ...*(Interruptions)*... I strongly condemn it. ...*(Interruptions)*... Whenever this discussion takes place after the BAC decides whether tomorrow or on Monday or on Tuesday, I will definitely make my party's position clear. ...*(Interruptions)*... But I want to say one thing very clearly. ...*(Interruptions)*... My party and I are anguished that many Members in this House are so concerned about the killing of innocent civilians in a distant place. ...*(Interruptions)*... In our own country, my Tamil Nadu fishermen are attacked. ...*(Interruptions)*... Or when Tamil citizens in Lanka are killed none of them ever spoke about them. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Mr. Javadekar. ...*(Interruptions)*...

SHRI SITARAM YECHURY: This should be removed from the record. ...*(Interruptions)*...

DR. V. MAITREYAN: Sir, it cannot be removed. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Dr. Maitreyan, please sit down. ...*(Interruptions)*...

SHRI SITARAM YECHURY: Sir, what Dr. Maitreyan has said should be removed from the record of the House. ...*(Interruptions)*...

DR. V. MAITREYAN: Sir, it cannot be removed. ...*(Interruptions)*... If it is removed then the whole proceedings will be removed. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I will expunge it. ...*(Interruptions)*... What is your problem? ...*(Interruptions)*... Dr. Maitreyan, please sit down. ...*(Interruptions)*... Go back to your seat. ...*(Interruptions)*... I request all of you to please resume your seats. ...*(Interruptions)*... Please resume your seats. ...*(Interruptions)*... I will solve it. ...*(Interruptions)*...

Mr. Hanumantha Rao, please go back to your seat. ...*(Interruptions)*... You please sit down. ...*(Interruptions)*... Sit down. ...*(Interruptions)*... I will come back to you. ...*(Interruptions)*...

SHRI SITARAM YECHURY: Sir, I have an objection. *...(Interruptions)...* What Dr. Maitreyan has said has to be removed from the record. *...(Interruptions)...* He has made an allegation. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: You sit down. *...(Interruptions)...* Hon. Members, I will go through the records. *...(Interruptions)...* Dr. Maitreyan, please sit down. *...(Interruptions)...* I will go through the records. If there is any aspersion directly or indirectly against a Member, that will be expunged. *...(Interruptions)...* Now, let me give my ruling. *...(Interruptions)...* Please sit down. *...(Interruptions)...* I gave you a chance. *...(Interruptions)...* You sit down. *...(Interruptions)...* I want to give my ruling now. *...(Interruptions)...* Before that, I would like to hear the Minister. *...(Interruptions)...* Mr. Naresh Agrawal has raised a valid point. I want to give a ruling on that. *...(Interruptions)...* Without that, I don't want to adjourn. *...(Interruptions)...* Before that, I want to hear the Minister and the LoP. *...(Interruptions)...* After that, I have to give my ruling. *...(Interruptions)...* So, others please cooperate. *...(Interruptions)...* All of you please cooperate because whatever point was raised by Mr. Naresh Agrawal and supported by Mr. Yechury is a valid point. *...(Interruptions)...* I want to give a ruling on that because records must be clear. *...(Interruptions)...* I would like to straighten the record. *...(Interruptions)...* It must be clear. *...(Interruptions)...* There is some misunderstanding here and there. So, it has to be corrected. *...(Interruptions)...* Before that, I want to listen to the Minister and the LoP. *...(Interruptions)...* You have made your point. Please sit down. *...(Interruptions)...* Mr. Raja, I have said that I would expunge if there is an aspersion. *...(Interruptions)...* I know that. *...(Interruptions)...* Then, I will have to adjourn the House. *...(Interruptions)...* Please don't do this. *...(Interruptions)...* Dr. Maitreyan, please sit down. *...(Interruptions)...* I said that if there is a direct or indirect aspersion against any Member, it will be expunged. *...(Interruptions)...* I have already said that. *...(Interruptions)...* Now, Mr. Minister. *...(Interruptions)...* Mr. Minister, please remember that there is a point of order. In the light of that, please respond. *...(Interruptions)...*

श्री प्रकाश जावडेकर : उपसभापति जी, यह सरकार सबकी संवेदनाओं को समझती है और सभासदों के अधिकारों का सम्मान करती है। सदन की गरिमा को कायम रखना दोनों का और सब सदस्यों का काम है। मैं इतना ही कहता हूँ कि बी.ए.सी. की बैठक आज 4 बजे है। जो रूलिंग सभापति जी ने दी है, Chairman has the final authority, उस पर चर्चा करना ठीक नहीं है। बी.ए.सी. की मीटिंग 4 बजे है। सरकार चर्चा से भाग नहीं रही है, चर्चा करेगी, हम जो समय तय करेंगे उस समय। आज जो 4 बजे बी.ए.सी. की मीटिंग होगी यह उसमें तय होगा।...**(व्यवधान)...**

MR. DEPUTY CHAIRMAN: Okay. *...(Interruptions)...* Please don't comment. *...(Interruptions)...* Please sit down. *...(Interruptions)...* Now, hon. LoP. *...(Interruptions)...* After that, I would give my ruling. *...(Interruptions)...*

SHRI GHULAM NABI AZAD: Hon. Deputy Chairman, Sir, Dr. Maitreyan is a very good friend, but it is most unfortunate. I never expected him to make such a statement that people in a distant place are being killed and why we all should be agitated. ...*(Interruptions)*...

DR. V. MAITREYAN: I didn't say that. ...*(Interruptions)*... You are twisting. ...*(Interruptions)*... Sir, he is twisting my statement. ...*(Interruptions)*... I did not say that. ...*(Interruptions)*... He is twisting. ...*(Interruptions)*...

SHRI GHULAM NABI AZAD: Sir, even if he takes that, my friend Dr. Maitreyan has forgotten the economic interests which India has in the West Asia.

DR. V. MAITREYAN: Sir, he is twisting the matter. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No discussion on this. ...*(Interruptions)*... Hon. LoP. ...*(Interruptions)*... Let us not go into that. ...*(Interruptions)*...

SHRI GHULAM NABI AZAD: Listen to me. ...*(Interruptions)*... Listen to me. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Dr. Maitreyan, ...*(Interruptions)*... The question is ...*(Interruptions)*...

SHRI GHULAM NABI AZAD: How many Tamilians are there in West Asia? ...*(Interruptions)*... How many Keralites are there in West Asia? ...*(Interruptions)*... How many Andhraites are there in West Asia? ...*(Interruptions)*... How many million Indian people are working in West Asia? ...*(Interruptions)*... Peace in West Asia is in the interest of India. ...*(Interruptions)*... Economically we will be broke. ...*(Interruptions)*... Please see the remittances from there. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: The House is adjourned to meet at 2.00 p.m.

The House then adjourned at twenty-six minutes past twelve of the clock.

The House reassembled at two of the clock,

MR. DEPUTY CHAIRMAN in the Chair

PAPERS LAID ON THE TABLE—*Contd.*

MR. DEPUTY CHAIRMAN: Papers to be laid on the Table of the House.

श्री नरेश अग्रवाल : माननीय उपसभापति जी, पहले रूलिंग हो जाए, जो मैंने प्वाइंट ऑफ ऑर्डर उठाया था। ...*(व्यवधान)*...